

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 83 OF 2020

Armando Braganza & anr.

..... Petitioner

V e r s u s

Mapusa Municipal Council

..... Respondent

Mr. Nitin Sardesai, Senior Advocate with Mr. Shivam Phadte, Advocate for the Petitioner.

Mr. S. D. Padiyar, Advocate for the Respondent.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 21st July, 2020

ORAL ORDER

1. Heard Mr. Sardesai, the learned Senior Advocate for the petitioner and Mr. S. D. Padiyar, the learned Counsel for the respondent-Mapusa Municipal Council.

2. On 14th July, 2020, we made the following order :

P.C.

1. *Heard Mr. Sardesai, the learned Senior Advocate for the petitioner.*
2. *Issue notice to the respondent, returnable on 21.07.2020. In addition to the usual mode of service, private service is permitted. The notice to indicate that this petition will be disposed off finally on the next date.*
3. *On the returnable date, the respondent to make a statement as to the timeline within which the show cause notice dated 01.07.2019 and the work stoppage order cum show cause notice dated 24.02.2020 will be disposed off.”*
3. Today, Mr. Padiyar, the learned Counsel for the Mapusa Municipal Council, on basis of instructions, states that the Council will endeavor to dispose off the show cause notice dated 01.07.2019 and the work stoppage order cum show cause notice dated 24.02.2020, as expeditiously as possible and, in any case, within a period of eight weeks from today.
4. Mr. Sardesai, learned Senior Advocate, pointed out that already much time has gone by and, therefore, the Council should be directed to dispose off the show cause notice at the highest within a period of four weeks from

today.

5. Taking into consideration the rival contentions, we direct the Mapusa Municipal Council to dispose off the two show cause notices as expeditiously as possible and, in any case, not later than six weeks from today. Needless to add, that the Council will have to comply with the principles of natural justice in disposing off the two show cause notices.

6. With the aforesaid directions, this petition is disposed off. There shall be no order as to costs.

7. All concerned, to act on the basis of an authenticated copy of this order.

M. S. JAWALKAR

M. S. SONAK, J.

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